

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.**

R.A. No. 07 of 2007
(Arising out of OA 214 of 2006)

Date of order : January 12, 2007

Krishna Devi, D/o Late Rashunath Singh
Vs.
Union of India & ors

ORDER
[By Circulation]

By Ms. Sadhna Srivastava, M (J):-

The present RA has been filed by the applicant for review of the order dated 15.12.2006 passed in OA 214 of 2006 under the provisions of Rule 17 of the CAT (Procedure) Rules, 1987.

2. The scope of invoking the jurisdiction of review is very limited. Three conditions have been given for filing review application under Order XLVII Rule (1):-

(i) Discovery of new facts or evidence, after exercise of due diligence, was not within his knowledge or could not be produced.

(ii) Error apparent on the face of the record.



(iii) For any sufficient reason.

3. After perusal of the instant review application, I do not find that any of the above grounds of the application brings the case within the ambit of above three conditions.
4. The applicant has not pointed out any such ground that there were error apparent on the face of the record in the judgment in question.
5. In view of the law laid down in Subhash vs. State of Maharashtra, AIR 2002 SC 2537, the scope of review for the Tribunal is very limited. The Tribunal can only interfere if the error pointed out is plain and apparent. The Tribunal cannot rehear the case under the garb of provisions of the Rules. Hence Review Application is dismissed in circulation.


[Sadhna Srivastava] M [J]

/cbs/